

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 11 OF 2018 &
IA No. 1249 of 2018**

Dated : 4th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Pithampur Audyogik Sangathan

.... Appellant(s)

Vs.

**Madhya Pradesh Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Kapur

Counsel for the Respondent(s) : Mr. Parinay Deepshah
Ms. Surabhi Pandey
Ms. Ritika Singhal for R-1

Mr. Aashish Anand Bernard
Mr. Paramhans for R-2

ORDER

IA NO. 1249 OF 2018

(Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

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Learned counsel for Respondents seek four weeks' time to file reply. Time is granted. They may file reply on or before 1-11-2018 with advance

copy to the other side. Thereafter, rejoinder, if any, may be filed by learned counsel for the Appellant on or before 15-11-2018 with advance copy to the other side.

List the matter on **22-11-2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js